

vernment, particularly the Home Ministry as well as the Human Resource Development Ministry that they have no right to change the syllabus of the text-books supplied under the literacy scheme as well as the post-literacy scheme because the funding of this scheme is done by the Central Government. The stake of the State Government is very little. This literacy scheme is being organised by the State Governments under the direction, under the instructions and under the norms fixed by the Central Government. Therefore, I request that the Central Government should interfere in the matter and see that the text-books supplied to the students or the people who are attending the adult education camps are not changed and they remain the same. Thank you very much for allowing me to make this Special Mention.

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): Sir, I associate myself with what my hon. colleague has said. This movement in Andhra Pradesh which is now fighting the Government suppliers of alcohol has snowballed because of this awareness. The Government unwittingly opened the eyes and the women of the State have taken up this campaign and because of that, there are so many other developments that have been taking place. At this juncture, if the Government wants to object to a lesson which is being taught in the adult literacy centres and if they want to remove this particular story, it is going to reflect very sadly on what we claim as a literacy drive.

WOMEN'S MOVEMENT AGAINST LIQUOR CONSUMPTION IN ANDHRA PRADESH

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): I thank you, Sir, for giving me this opportunity. Part of what I am going to say is virtually an extension of what my hon. colleague, Mr. Padmanabham, has just spoken about. Going on to a much broader perspective I would like to start by quoting Article 47 of the Constitution and I think it is our good luck that the

hon. Health Minister is sitting with us. Article 47 states:

"Duty of the State to raise the level of nutrition and the standard of living and to improve public health—the State shall regard the raising of the level of nutrition and the standard of living of its people and the improvement of public health as among its primary duties and, in particular, the State shall endeavour to bring about prohibition of the consumption except for medicinal purposes of intoxicating drinks and of drugs which are injurious to health."

Sir, I go on to state that just in the year 1991-92 in the State of Andhra Pradesh itself we had 1,500 deaths related to alcohol drinking. Besides this, I would also want the Home Minister to make a survey to find out how much allocation is made for people who are occupying beds in the Government hospitals which are related to liquor diseases in terms of enlarged liver, cirrhosis, malnutrition deficiencies and other things. Simultaneously, Sir, I would also like to focus the attention of the House towards the pressing problem of rising incidence of crime against women in various States because the State Governments, in total contravention of the fundamental right given to a citizen under Article 47 of the Constitution, are allowing, aiding and abetting the sale of liquor. Sir, I want to point out it is not liquor *per se*, it is not arrack *per se* or alcohol *per se* that I am objecting to, but it is the whole, comprehensive problem that the country is battling against that I am anxious about. We cannot get a qualitatively better country if a man who cannot read who works throughout the day for his daily wages spends more than half of it on liquor. This alcohol brings about a vicious circle because the revenue is collected by the State from the sale of liquor. In Andhra Pradesh, Rs. 850 crores is the revenue which comes from the sale of liquor. Now it is with the liquor barons that we bring about criminalisation of politicking because these people, in turn

are maintaining anti-social elements, and it is these anti-social elements who have now started attacking the women of Andhra Pradesh who have been battling against of bottle.

Besides malnutrition and crime against women, there is a social divide on this issue now and if you go to see the whole picture, Sir, it is going to be very difficult to have a qualitative India. The people who are consuming arrack are not given the fundamental right to a better life. There has been no choice given to them because in Andhra Pradesh along with the *Pan-Bidi Dukan* we have the *Sharab ki Dukan* and with this it is becoming impossible for the women of that State to lead a peaceful life. I beg indulgence of this House and of all my lady-colleagues here that they should take up this battle in their respective States. Again this also is in violation of whatever legislation we pass in this august House. We talk of prevention of denigration of the status of women, we talk of crime against women, we talk of a better life for women, but none of these is possible if we do not remove this basic, fundamental, social evil. Women in Andhra Pradesh are now faced with the problem, Sir, when they are in asleep, their husbands steal away even their sarees and pawn them for one rupee so that these men can have a drink. Their children are deprived of nutritious food. These women are deprived of their right to education or to go out and they are living in utter poverty; the women have been taking loans to keep themselves alive but they have not been able to pay back the loans. It is truly tragic that women of this country are suffering like this. We constitute 50 per cent of the population of the nation; we have our right; we are downtrodden; we are on our right; we are downtrodden; we are battling for our lives. I urge upon the Central Government—if we want to talk of law and order, if we want to talk of a peaceful India, if we want to talk of a constructive or a qualitative India—that we must take it up as a national policy and see that the State Governments are not abetting and aiding

the sale of cheap alcohol or country alcohol and because of it a lot of bootlegging also comes around. We have malnutrition in India. The tragedy is that the man who works the whole day for his wages is backing and supporting the Government by paying for the arrack. It goes back to the revenue coffers of the Government. These are the people for whom we claim that we are making all these developmental, beneficial and social efforts. We talk of reforms; we talk of developing the socially downtrodden. It is simply not possible. We are talking of hypocrisy. You cannot develop them if you don't give them nutritious food. You cannot develop them by taking their money, by giving them alcohol to drink. They forget to question the Government. You take money from them and you say that you are doing it for their welfare. This is a total contradiction. So, I urge the Central Government to take serious steps. I think, the entire House associates itself with me. (*Interruptions*).

श्री राम नरेश यादव (उत्तर प्रदेश) :
महोदय, आपकी अनुमति ने में अपने आपको इससे एसोसिएट करता हूँ।

THE VICE-CHAIRMAN (SHRI SYED SIBTEY RAZI): Shri Gaya Singh.

SHRI MENTAY PADMANABHAM (Andhra Pradesh): Sir, the whole House associates itself with what Mrs. Renuka Chowdhury has expressed. Would the Central Government formulate a national policy on this? (*Interruptions*)...

THE VICE-CHAIRMAN (SHRI SYED SIBTEY RAZI): Shri Moolchand Meena. (*Interruptions*). We are short of time. At 2.30 P.M. we have to take the Private Members' Resolutions. (*Interruptions*)... Please, Mr. Meena. Try to finish quickly. (*Interruptions*)...

SHRIMATI KAMLA SINHA (Bihar): Sir, we appreciate the movement for prohibition which has been led by the common women of Andhra Pradesh. We express our total solidarity with them. The Government should formulate a national policy immediately.

DR. JINENDRA KUMAR JAIN
(Madhya Pradesh): Sir, I also associate myself with the sentiments expressed by Shrimati Renuka Chowdhury.

ALLEGED MURDER OF CHAIRMAN
OF GURJAR YUVAK SANGH AT
JAIPUR, RAJASTHAN

श्री मूलचन्द मीणा (राजस्थान) :
उपसभाध्यक्ष जी, मेरा यह स्पेशल मैशन
अभी कुछ दिन पहले जिस सरकार को
बर्खास्त किया गया था, उसके प्रशासन
की स्थिति, ला एंड गार्डर की स्थिति
के बारे में मैं कुछ कहना चाहता हूँ।

उस सरकार के प्रभाव के अंदर
उस सरकार के मुख्य मंत्री के भतीजे
और आर० एस० एस० के और विद्यार्थी
परिषद् के कुछ लोगों ने मिल कर
राजस्थान में जयपुर के अंदर गूजर
युवक संघ के अध्यक्ष, श्री विक्रम सिंह,
की हत्या गूजर छात्रावास में जाकर की,
जिसको करीब... (व्यवधान)

डा० जिनेंद्र कुमार जैन : (मध्य
प्रदेश) : महोदय, कुछ ऐसी अनसवस्टोशल
बाते की जा रही हैं, जो पार्लियामेंट
के पर्व में नहीं आती।... (व्यवधान)

श्री मूलचन्द मीणा क्यों नहीं
आती ?

डा० जिनेंद्र कुमार जैन : यह बिल-
कुल... (व्यवधान)

श्री मूलचन्द मीणा : जो सरकार ने
... (व्यवधान)

THE VICE-CHAIRMAN (SHRI
SYED SIBTEY RAZI): Don't argue your-
self. Let him say what he wants. It is
not your job.

डा० जिनेंद्र कुमार जैन : जो बातें
कही जा रही हैं, उपसभाध्यक्ष जी, उनका
सत्य से कोई संबंध नहीं है। वह सीधे-

सीधे राजनीतिक दलों को और ऐसी
संस्थाओं... (व्यवधान)

श्री संघ प्रिय गोतम (उत्तर प्रदेश) :
भाई सरकार तो... (व्यवधान)

THE VICE-CHAIRMAN (SHRI
SYED SIBTEY RAZI): Please, Mr.
Gautam. (Interruptions)...

श्री मूल चन्द मीणा : वह इसको
कुछ ऐसी चीजों से जोड़ना चाहते हैं।
उनकी राजनीतिक भावना को मैं समझ
सकता हूँ, लेकिन इस सदन का दुरुपयोग
राजनीति में रौटियां सेकने के लिए...
(व्यवधान)

THE VICE-CHAIRMAN (SHRI
SYED SIBTEY RAZI): We are short
of time. I have got your point, Mr. Jain.
You take your seat, please. (Interrup-
tions)... I have got your point.

श्री मूलचन्द मीणा : छात्रावास के
अंदर गोलियों से भूना गया गूजर समाज
के अध्यक्ष को और उसकी हत्या की
है... (व्यवधान) हत्यारों को पकड़ने
की बात की जाए।... (व्यवधान)

THE VICE-CHAIRMAN (SHRI
SYED SIBTEY RAZI): Try to conclude
within five minutes. We are short of
time.

श्री मूलचन्द मीणा : सर, मेरा
निवेदन यह था कि पिछली सरकार के
प्रभाव में आकर के सरकार के मुख्य
मंत्री के भतीजे और आर० एस० एस०
के कार्यकर्ता, जिसमें प्रवेन्द्र शर्मा है,
जिन्होंने छात्रावास के अंदर घुस कर
उस गूजर युवक संघ के अध्यक्ष की
हत्या की गोलियों से, जिसकी हत्या
हुए आठ-नौ महीने हो गये... लेकिन
अभी तक उन हत्यारों को गिरफ्तार
नहीं किया गया, जबकि सारे गुर्जर
समाज ने जयपुर के अंदर एक बहुत
बड़ी रैली निकाल कर उन हत्यारों को
पकड़ने की बात कही थी। राजस्थान
के मुख्य मंत्री और राजस्थान के गृह